

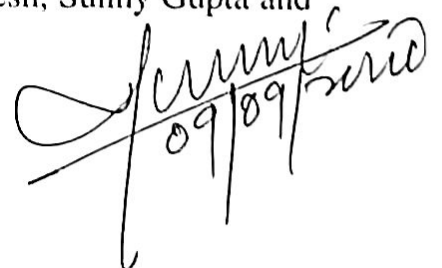
FIR No.278/18
PS: Nangloi
State Vs. Naresh @ Lambu

U/s 392/395/397/412/120B/34 IPC

09.09.2020

ORDER:

1. By this order, I shall dispose of application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Naresh @ Lambu for grant of regular bail.
2. It is submitted in the application that the applicant/accused has been falsely implicated in the present case and the applicant/accused has been apprehended in the present case on 15.08.2018 on the alleged disclosure of other co-accused. It is further contended that the applicant/accused was a cart driver and as per the charge sheet also no recovery has been shown from the applicant/accused.
3. Heard the argument.
4. Ld. Counsel for the applicant/accused submitted that the applicant/accused was not present at the time of alleged incident and he is no way involved in the present case. He also submitted that the applicant/accused is in custody for more than 02 years in this case and investigation has been completed, charge has already been framed and the present case is at the stage of prosecution evidence and hence, there is no requirement of applicant/accused to be kept in custody. He also argued that other co-accused persons namely Ajay Kumar @ Rakesh, Rajesh, Sunny Gupta and

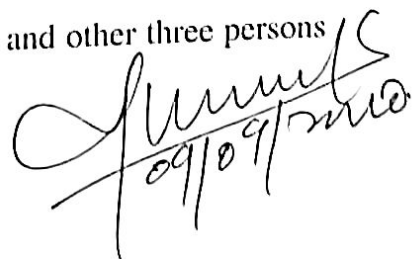

09/09/2020

Mangal Sen are already on bail and hence, the present applicant/accused also deserves to be enlarged on bail.

5. Ld. Addl. PP for the State submitted that the offence alleged against the applicant/accused are very serious in nature as he alongwith other co-accused persons have committed dacoity of hair wigs, cash and gold rings and mobile phones of complainant. He also submitted that the present applicant/accused is one of the main accused who committed the above offences. He further argued that there is no parity between the present applicant/accused and other accused persons who are on bail. Ld. Addl. PP for the State has opposed the bail application.

6. I have considered the above submissions and perused the file.

7. Complainant who was examined as PW-6 stated that co-accused Ajay alongwith Dharmender came to his factory and their other associates were present in the car, parked outside his factory. Complainant also stated that accused Ajay and Dharmender came to his factory for purchasing hair wigs and they told him that they would come again in the morning hours on next day for purchasing the wigs. As per PW-6/complainant, on the next day at about 7:00 or 7:30 A.M., four persons namely Naresh, Dharmender, Ashok and one Sardarji came to his factory/shop. PW-6/complainant stated that when he and his brother moved towards shop/factory for taking out the goods to deliver the same to the above said persons and when they had taken out the goods i.e. raw material hair weighing about 200 KG, from the shop, in the meanwhile the present applicant/accused Naresh took out a revolver and put the same on his head near his ear and other three persons

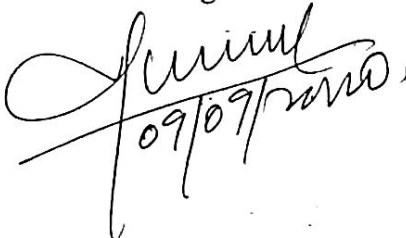


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namely Dharmender, Ashok and one Sardarji caught hold his brother Tazuddin and they gave beatings to him as well as Tazuddin with revolver and they tied his hand and they took him and his brother in a separate room where bed was lying and they also tied their mouth with bed sheet and they also tied both of them (complainant and his brother) with the bed. Complainant/PW-6 further stated that applicant/accused Naresh was standing there with revolver and not permitting to both of them to move from that room and other three associates were keeping the raw material in the sacks and some other associates were present outside the factory with vehicle and these three accused persons had passed the sacks containing raw material to those who were standing outside the factory. As per complainant, the CCTV cameras installed in his premises were also broken by accused Naresh and one Sardarji.

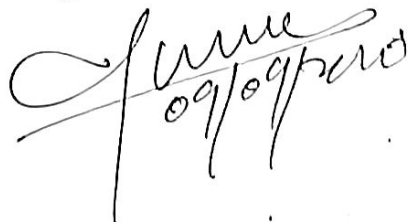
During trial, complainant/PW-6 has identified applicant/accused Naresh. When complainant/PW-6 was partly examined in chief on 28.11.2019 by that time co-accused Ashok and Sardarji could not be arrested by the police. Complainant/PW-6, who was partly examined in chief has reiterated his complaint Ex.PW6/A in his part examination in chief.

8. In this case, complainant is partly examined in chief and his further examination is not concluded. Moreover, brother of the complainant namely Tazuddin has not been examined as yet. Moreover, other co-accused persons namely Ashok and Sardarji are still absconding and could not be arrested as yet.


09/09/2020

9. In the instant matter, the present applicant/accused Naresh @ Lambu is one of the main accused as on the day of incident the present applicant/accused Naresh @ Lambu and co-accused Dharmender @ Rahul, Ashok and one Sardarji while committing the abovesaid offence given beatings to the complainant and his brother and also tied their mouth with bed sheet and the said accused persons also tied complainant and his brother with bed and the complainant has taken their names in his testimony also. Further, complainant/PW-6 specifically stated that at the time of incident, applicant/accused Naresh @ Lambu took out a revolver and put the same on his head near his ear and he was also not permitting them (complainant & his brother) to move from the room. Thus, the role of the present applicant/accused is clearly distinguishable with the role of other co-accused persons who are on bail and as such the present applicant/accused cannot claim parity with the other accused persons who are on bail. Thus there is specific allegation against the applicant/accused regarding the above mentioned role of his active participation while committing the offence. Moreover, it is the allegation that the present applicant/accused had used the weapon of offence i.e. revolver while committing the offence.


10. Therefore, keeping in view the above facts & circumstances as well as considering the gravity of offence as alleged against the applicant/accused and also considering the fact that the complainant is partly examined in chief and other material witness (brother of the complainant) is yet to be examined and as such no ground of regular bail is made out at



this stage.

11. Accordingly, the application U/s 439 Cr.P.C., for grant of regular bail is dismissed.

12. Application is disposed of accordingly.


(LAL SINGH)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.278/18
PS: Nangloi
State Vs. Naresh @ Lambu
U/s 392/395/397/412/120B/34 IPC


09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of regular bail, is listed today for orders.

Vide separate order, the application for regular bail is
dismissed.

Application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.278/18

PS: Nangloi

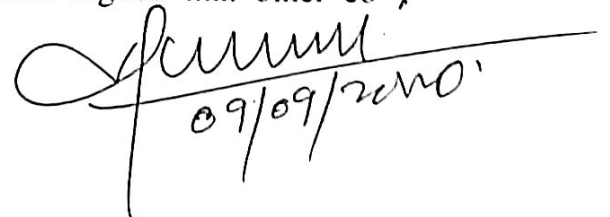
State Vs. Dharmender @ Rahul

U/s 392/395/397/412/120B/34 IPC

09.09.2020

ORDER:

1. By this order, I shall dispose of application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Dharmender @ Rahul for grant of regular bail.
2. It is submitted in the application that the applicant/accused has been falsely implicated in the present case and the applicant/accused has been apprehended in the present case on 14.08.2018 from District Jail Rampur on the production warrant. It is further contended that the applicant/accused had been in the same business of making wigs from hairs and alleged recovery from the applicant/accused is planted upon the applicant/accused by the IO.
3. Heard the argument.
4. Ld. Counsel for the applicant/accused submitted that the applicant/accused was not present at the time of alleged incident and he is no way involved in the present case. He also submitted that the applicant/accused is in custody for more than 2 years in this case and investigation has been completed, charge has already been framed and the present case is at the stage of prosecution evidence and hence, there is no requirement of applicant/accused to be kept in custody. He also argued that other co-


09/09/2020

accused persons namely Ajay Kumar @ Rakesh, Rajesh, Sunny Gupta and Mangal Sen are already on bail and hence, the present applicant/accused also deserves to be enlarged on bail.

5. Ld. Addl. PP for the State submitted that the offence alleged against the applicant/accused are very serious in nature as he alongwith other co-accused persons have committed dacoity of hair wigs, cash and gold rings and mobile phones of complainant. He also submitted that the present applicant/accused is one of the main accused who committed the above offences. He further argued that there is no parity between the present applicant/accused and other accused persons who are on bail. Ld. Addl. PP for the State has opposed the bail application.

6. I have considered the above submissions and perused the file.

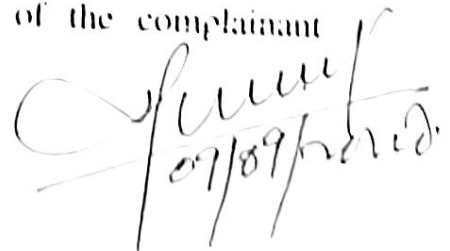
7. As per the complainant, co-accused Ajay was known to him as co-accused Ajay was doing the same business of hair wigs. Complainant who was examined as PW-6 stated that accused Ajay alongwith Dharmender came to his factory and their other associates were present in the car, parked outside his factory. Complainant also stated that accused Ajay and Dharmender came to his factory for purchasing hair wigs and they told him that they would come again in the morning hours on next day for purchasing the wigs. As per PW-6/complainant, on the next day at about 7:00 or 7:30 A.M., four persons namely Naresh, Dharmender, Ashok and one Sardarji came to his factory/shop. PW-6/complainant stated that when he and his brother moved towards shop/factory for taking out the goods to deliver the same to the above said persons and when they had taken out the

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09/09/2020

goods i.e. raw material hair weighing about 200 KG, from the shop, in the meanwhile co-accused Naresh took out a revolver and put the same on his head near his ear and other three persons namely Dharmender, Ashok and one Sardarji caught hold his brother Tazuddin and they gave beatings to him as well as Tazuddin with revolver and they tied his hand and they took him and his brother in a separate room where bed was lying and they also tied their mouth with bed sheet and they also tied both of them (complainant and his brother) with the bed. Complainant/PW-6 further stated that accused Naresh was standing there with revolver and not permitting to both of them to move from that room and other three associates were keeping the raw material in the sacks and some other associates were present outside the factory with vehicle and these three accused persons had passed the sacks containing raw material to those who were standing outside the factory. As per complainant, the CCTV cameras installed in his premises were also broken by co-accused Naresh and one Sardarji.

During trial, complainant/PW-6 has identified accused Dharmender & Rahul. When complainant/PW-6 was partly examined in chief on 28.11.2019 by that time co-accused Ashok and Sardarji could not be arrested by the police. Complainant/PW-6, who was partly examined in chief has reiterated his complaint Ex.PW6/A in his part examination in chief.

2. In this case, complainant is partly examined in chief and his further examination is not concluded. Moreover, brother of the complainant

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namely Tazuddin has not been examined as yet. The first bail application of the applicant/accused Dharmender @ Rahul was dismissed on 11.03.2019 and since then, there is no material change of circumstances. Moreover, other co-accused persons namely Ashok and Sardarji are still absconding and could not be arrested as yet.

9. In the instant matter, the present applicant/accused Dharmender @ Rahul is one of the main accused as he alongwith other co-accused Ajay went to the factory of the complainant on one day prior to the incident for purchasing the hair wigs. Further, on the day of incident the present applicant/accused Dharmender @ Rahul and co-accused Naresh, Ashok and one Sardarji while committing the abovesaid offence given beatings to the complainant and his brother and also tied their mouth with bed sheet and the said accused persons also tied complainant and his brother with bed and the complainant has taken their names in his testimony also. Thus, the role of the present applicant/accused is clearly distinguishable with the role of other co-accused persons who are on bail and as such the present applicant/accused cannot claim parity with the other accused persons who are on bail. Thus there is specific allegation against the applicant/accused regarding the above mentioned role of his active participation while committing the offence.

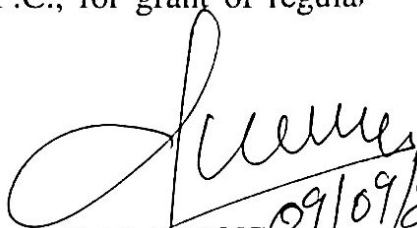
10. Therefore, keeping in view the above facts & circumstances as well as considering the gravity of offence as alleged against the applicant/accused and also considering the fact that the complainant is partly examined in chief and other material witness (brother of the complainant)

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09/09/2019

is yet to be examined and as such no ground of regular bail is made out at this stage.

11. Accordingly, the application U/s 439 Cr.P.C., for grant of regular bail is dismissed.

12. Application is disposed of accordingly.


(LAL SINGH)
ASJ-05(W)/THC/Delhi
09.09.2020
09/09/2020

FIR No.278/18

PS: Nangloi

State Vs. Dharmender @ Rahul

U/s 392/395/397/412/120B/34 IPC

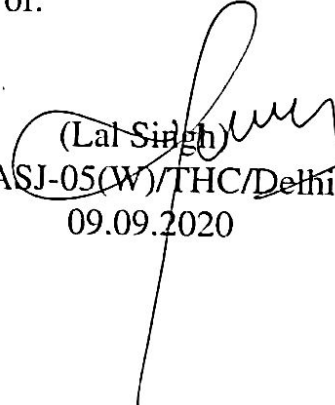
09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of regular bail, is listed today for orders.

Vide separate order, the application for regular bail is
dismissed.

Application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

C.R. No.64/20

S. Vs. State & Ors.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : None for the petitioner.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent No.1 through VC.
None for respondent no.2, 3 and 4.

Matter is at the stage of argument.

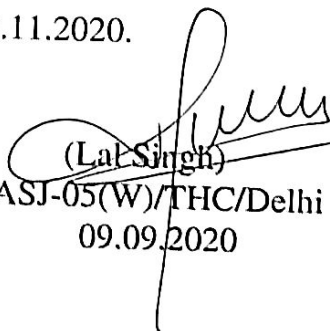
However, Ahlamd has reported that TCR has not been received as yet.

As none appeared for the petitioner despite of waiting till 12:50 P.M.

Ahlmad also reported that counsel for the petitioner is not picking the phone call so as to join the VC.

Therefore, in view of the above, matter is adjourned for 18.11.2020.

In view of the above, put up on 18.11.2020.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

C.R. No.44/20

Sayed Aman Ali Vs. State

09.09.2020

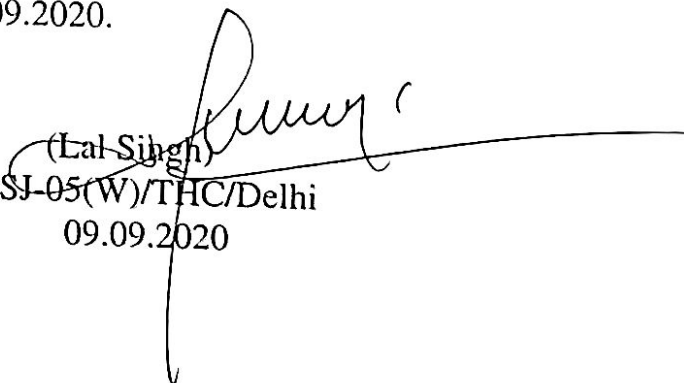
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. Gaurav Malhotra, Ld. Counsel for the petitioner through VC,
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent No.1 through VC.

Matter is at the stage of argument.

At this stage, Ld. Counsel for the petitioner submits that he intends to withdraw the present petition and requested to take up this matter on 11.09.2020.

In view of the above, put up on 11.09.2020.


(Lal Singh)
ASI-05(W)/THC/Delhi
09.09.2020

C. R. No. 289/17
Naresh Kumar Singhal Vs. State & Ors.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

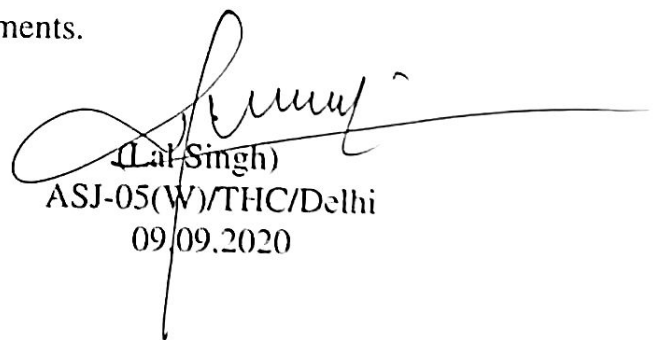
Present : Sh. Yogesh Aggarwal, Ld. Counsel for the petitioner through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1 through VC.
None for the respondent no.2, 3, 4 and 5.

Matter is at the stage of argument.

Since none appeared for respondent no.2 to 5 despite of waiting for quite some time. It is already 12:15 P.M.

Therefore, matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09/09.2020

Case No.515/19
FIR No.249/19
PS: Paschim Vihar East
State Vs. Rukmni & Anr.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for accused persons.

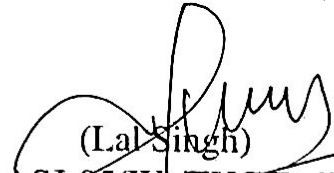
Matter is at the stage of P.E.

Perusal of file shows that before lock-down both the accused were in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

Case No. 454/18
FIR No. 20/18
PS: Nihal Vihar
State Vs. Nitin Tomar & Ors.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.


Perusal of file shows that in this case all the accused persons are on bail, however, today they have not joined the proceedings through VC.

In view of the present pandemic situation no adverse order is being passed against the accused persons for their non joining of proceedings through VC for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/DHC/Delhi
09.09.2020

Case No.443/18
FIR No.72/18
PS: Mundka
State Vs. Anil Kumar & Anr.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Archit Rajput, proxy counsel for counsel for both the accused through VC.

Matter is at the stage of P.E.

In this case both the accused are on bail, however, today they have not joined the proceedings through VC.

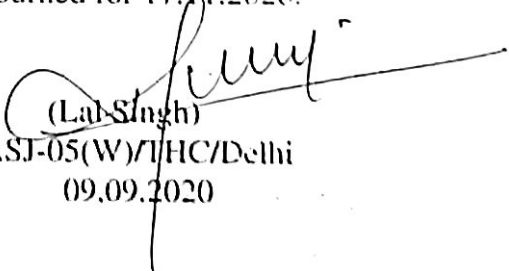
Proxy counsel submits that accused persons are not having smart phone/facility to so as to join the proceedings through VC and he orally requested to exempt the personal appearance of accused persons through VC.

In view of the above submissions, both the accused are exempted from personal appearance through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for P.E.


(Lal Singh)
ASTJ-05(W)/1/HC/Delhi
09.09.2020

Case No.339/17
FIR No.218/12
PS: Mundka
State Vs. Vijay Pal & Anr.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Anand Srivastava, Ld. Counsels for accused Amit Kumar Dral through VC.
Proceeding against accused Vijay Pal already abated.

Matter is at the stage of P.E.

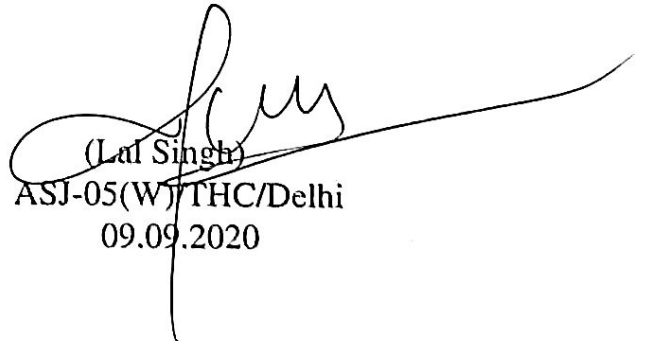
In this case, accused Amit Kumar Dral is on bail, however, today he has not joined the proceedings through VC.

At the oral request of counsel for the accused, accused Amit Kumar Dral is exempted from personal appearance through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

Case No.57875/16
FIR No. 67/16
PS: Tilak Nagar
State Vs. Charanjeet @ Chhota Chana

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

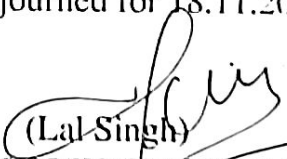
Perusal of file shows that in this case accused is on bail. however, today he has not joined the proceedings through VC.

In view of the present pandemic situation no adverse order is being passed against the accused for his non joining of proceedings through VC for today only.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THE/Delhi
09.09.2020

Case No.55950/16
FIR No. 646/14
PS: Mundka
State Vs. Deva Ram

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545-13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for accused.

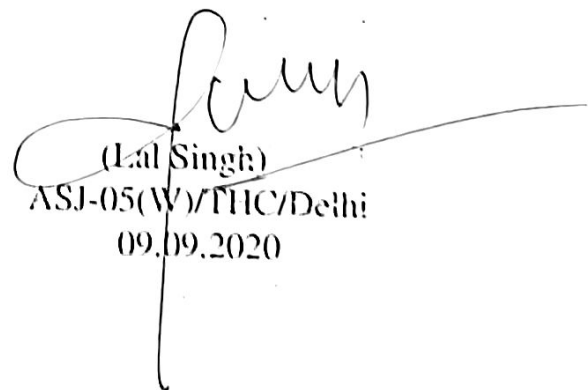
Matter is at the stage of P.E.

Perusal of file shows that accused was in JC before lock-down.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/DHC/Delhi
09.09.2020

Case No.55935/16
FIR No.760/14
PS: Uttam Nagar
State Vs. Vijay Prakash Gupta

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

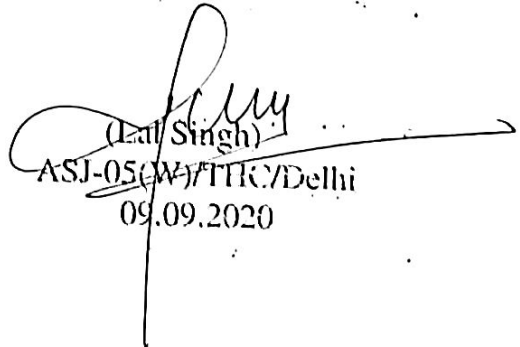
Matter is at the stage of P.E.

Perusal of file shows that before lock-down, accused was in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/TTC/Delhi
09.09.2020

Case No.633/19
FIR No. 05/19
PS: Punjabi Bagh
State Vs. Pulkit & Ors.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of arguments on the point of Charge.


Perusal of the file shows that in this case accused Pulkit, Subhash @ Monu are on bail and accused Amir Sidhiki and Bhim @ Ellu were in JC before lock-down and accused Sandeep was already P.O.

It is already 2:50 P.M. None appeared for the accused persons.

Due to present pandemic situation as well as in the interest of Justice, no adverse order is being passed against the accused persons who are on bail for their non joining the proceedings through VC, only for today.

As none appeared for accused persons, therefore, matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

Case No.362/19

FIR No.119/19

PS: Mundka

State Vs. Jaswant @ Jassu & Ors.

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

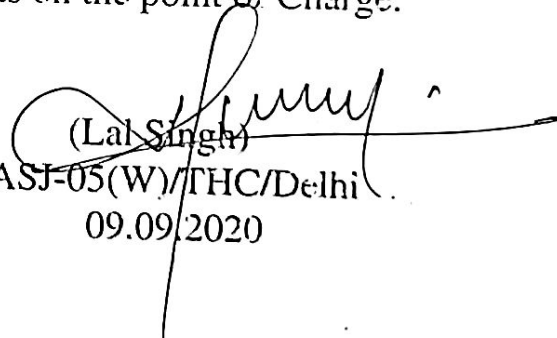
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Rajan Bhaita, Ld. Legal Aid Counsel for accused Jaswant @ Jassu through VC.
None for the other accused persons.

Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that in this case before lock-down all the accused were in JC, except accused Neeraj Sharma, who was P.O.

Since none appeared for other accused persons despite of waiting for quite some time, therefore, matter is adjourned for 17.11.2020.

Put up on 17.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

Case No.706/17
FIR No. 251/17
PS: Mundka
State Vs.Chand Rathi

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.


Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that in this case accused is on bail, however, today he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of Justice, no adverse order is being passed against the accused for non joining the proceedings through VC, only for today.

It is already 2:50 P.M. As none appeared for the accused, therefore, matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

C.R. No.405/19

M/S All India Society of Education Vs. Kavita Sharma & Ors.

09.09.2020


Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. Saurabh Srivastava, Ld. Counsel for the petitioner through VC.

Matter is at the stage of consideration.

At the request of Ld. Counsel for the petitioner, matter is adjourned for 18.11.2020.

Put up on 18.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

CA No.17/18

M/S VSB Trading Pvt. Ltd. Vs. Iqbal Singh

09.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

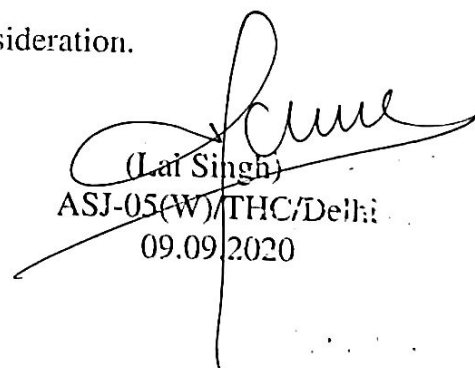
Present : Sh. Rahul Kumar, Ld. Counsel for the appellant through VC.
Sh. Ram Prakash Pahwa, Ld. Counsel for the respondent through VC.

Matter is listed today for consideration.

Ld. Counsels for the parties submit that matter has been settled in mediation on 11.02.2019. Ld. Counsels for parties also submits that the appellant has paid entire settled amount to the respondent.

Ld. Counsels for the parties submits that on 11.09.2020 the appellant as well as respondent will appear in the court.

Put up on 11.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.409/19

PS: Khyala

State Vs. Vijay Balmiki

U/s 307 IPC & Sec. 25/27/54/59 Arms Act.

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Yogesh Kumar, Ld. counsel for the applicant/accused
through VC.

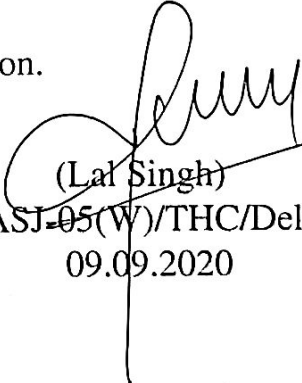
This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of bail.

Reply to the above application received.

In this case, another application through another counsel is
also received today.

Therefore, in view of the above, put up on 11.09.2020 for
physical hearing.

Put up on 11.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.629/18

PS: Punjabi Bagh

State Vs. Raju Bhiwadi @ Langda

U/s 302/201/149/120B/34 IPC & Sec. 25/27 Arms Act

09.09.2020

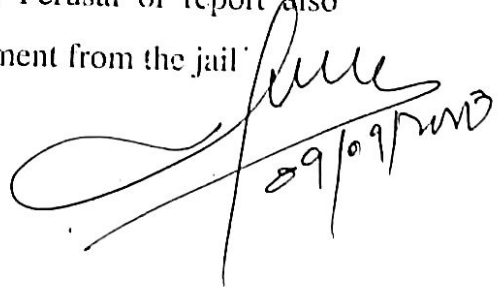
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Ms. Daljeet Kaur, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of Inspector Pankaj Kumar, alongwith previous involvement report of applicant/accused.

Medical status report of applicant/accused has been received from Medical Officer I/C, Central Jail No.4, Tihar, through Dy. Supt. Central Jail No.4, Tihar.

As per the medical status report of applicant/accused he is suffering from diabetes mellitus and for which he was throughly examined on 18.08.2020 and 25.08.2020 and provided treatment accordingly. It is further reported that on 08.09.2020 also the applicant/accused was examined throughly for complain of pain in both legs and he was provided treatment accordingly and also advised to review with SR ortho. It is mentioned in the report that all the medication are being provided to the applicant/accused from the jail dispensary itself. Perusal of report also shows that the applicant/accused was getting treatment from the jail


09/09/2020


dispensary from 26.11.18 for number of times.

Ld. Addl. PP submits that the present case does not fall under the HPC criteria and otherwise also the applicant/accused is suffering from normal ailment for diabetes for which he is getting follow up treatment from jail dispensary.

At this stage, Ld. Counsel for the applicant/accused submits that she is not pressing the present application and she is withdrawing the same and she may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal Singh) 09/09/2020
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.409/19

PS: Khyala

State Vs. Vijay Balmiki

U/s 307 IPC & Sec. 25/27/54/59 Arms Act.

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.S.K. Karn, Ld. counsel for the applicant/accused through
mobile phone from the Ahlmad on the mobile phone of
counsel.

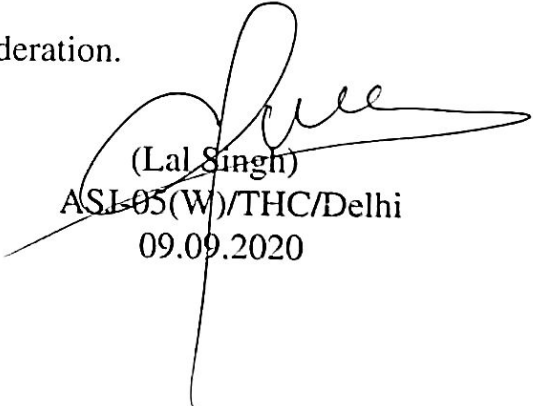
This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of bail.

Reply received.

In this case, already one application as filed by another
counsel is pending adjudication.

Therefore, matter is adjourned for 11.09.2020 for physical
hearing.

Put up on 11.09.2020 for consideration.


(Lal Singh)
ASL05(W)/THC/Delhi
09.09.2020

FIR No.455/18

PS: Tilak Nagar

State Vs. Rohit Kapoor & Ors.

U/s 397/394/34 IPC

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Abhijeet Bhagat, Ld. counsel for the applicant/accused
through VC.

This application has been filed on behalf of applicant/accused
Rohit Kapur for grant of interim bail for a period of one month.

Voice of the counsel for the applicant/accused is not clearly
audible, therefore, matter is adjourned for 15.09.2020.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.389/19

PS: Punjabi Bagh

State Vs. Ikram @ Arif & Ors.

U/s 302/120B/34 IPC & Sec. 25/27 Arms Act

09.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Mohd. Tabrej, Ld. counsel for the applicant Sabir through VC.

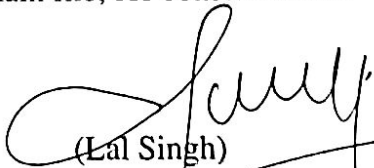
This application has been filed on behalf of applicant Sabir (father of deceased Salim) for release of articles of deceased which was seized by IO.

Issue notice to IO/SHO concerned to file proper reply, returnable for 11.09.2020.

Copy of application alongwith copy of seizure memo be sent to IO/SHO concerned.

Notice be also issued to IO of the case to appear in person.

Put up on 11.09.2020, alongwith main file, for consideration.



(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.114/19
PS: Punjabi Bagh
State Vs. Rahul Yadav
U/s 392/397/365/34 IPC & 25/54/59 Arms Act

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. F.C. Giri, Ld. Legal Aid Counsel for the applicant/
accused through VC.

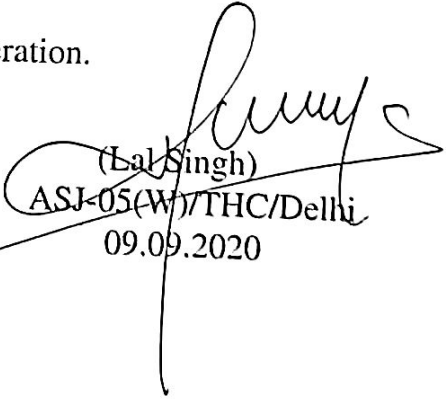
This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of interim bail.

This application has been filed by applicant/accused through
jail visiting counsel from jail.

Issue notice to IO/SHO concerned to file reply to the above
application as well as previous involvement of applicant/accused,
returnable for 15.09.2020

Notice be issued to concerned jail superintendent to file
report regarding conduct as well as custody period of applicant/accused,
returnable for 15.09.2020.

Put up on 15.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
09.09.2020

FIR No.99/18
PS: Ranjit Nagar
State Vs. Arjun @ Hakla
U/s 392/394/397/411/34 IPC

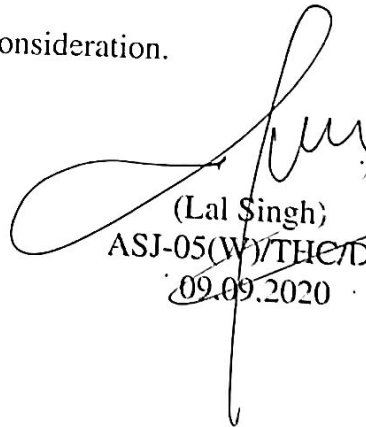
09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Zia Afroz, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for consideration.

Issue notice to IO/SHO concerned to file reply to the above application as well as to file report regarding previous involvement of applicant/accused, returnable for 15.09.2020

Put up on 15.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THE/Delhi
09.09.2020

FIR No. 381/16
PS: Anand Parbat
State Vs. Rajesh
U/s 396/34 IPC

09.09.2020


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.R.R. Jhal, Ld. Legal Aid Counsel for the applicant/
accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of regular bail.

This application has been filed by applicant/accused through
jail visiting counsel.

Reply to the above application received.

Put up on 17.09.2020 alongwith main file, for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.137/14
PS: Tilak Nagar
State Vs. Jaswinder @ Jassu
U/s 308/341/34 IPC

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Avninder Siongh, Ld. counsel for the applicant/surety
through VC.


This application has been filed on behalf of applicant/surety
for cancellation of endorsement on FDR of surety.

At this stage, Ahlmad has reported that the file of this case is
in record room.

Ld. Counsel for the applicant/surety also submits that this
case was decided on 20.11.2018.

Let main file be requisitioned from the record room for
26.09.2020.

Put up on 26.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
09.09.2020

FIR No.473/19

PS: Paschim Vihar

State Vs. Deepak

U/s 307/34 IPC & Sec. 25/27/54/59 Arms Act

09.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Devender Rana, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of bail, is listed today for consideration.

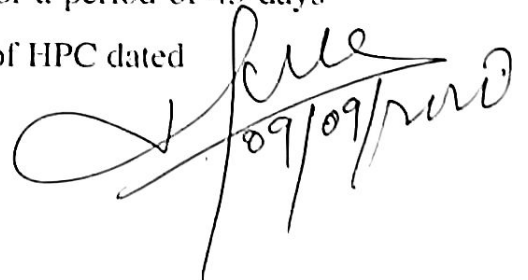
Reply already received from ASI Anand Kumar.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail for a period of 45 days by this court on 24.07.2020.

At this stage, Ld. Counsel for the applicant/accused has sent the copy of order dated 24.07.2020 as passed by this court on the WhatsApp of Ahlmad and after taking the print out of the same, the said copy is taken on record.

Perusal of copy of order dated 24.07.2020 shows that the applicant/accused was granted interim bail for a period of 45 days, in terms the HPC guidelines/criteria dated 18.05.2020.

Vide order dated 04.08.2020 in W.P. (C) 3080/2020 titled as Court On Its Own Motion Vs. Govt. Of NCT of Delhi & Anr., Hon'ble High Court of Delhi ordered that the interim bails for a period of 45 days granted to 2901 UTPs, in view of recommendations of HPC dated



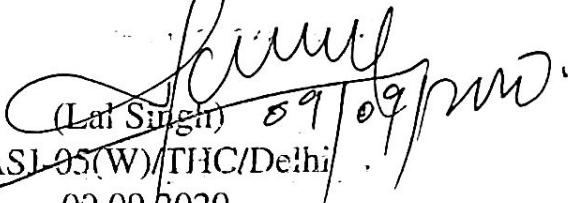
A handwritten signature in black ink, followed by the date '09/09/2020' written in a similar style.

23.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020 and 31.07.2020 and on the basis of orders in W.P. (C) 2945/2020 titled as Shobha Gupta & Ors. Vs. Union of India & Ors., are further extended by another period of 45 days from the date of their respective expiry of interim bail, on the same terms & conditions.

In view of the above, interim bail as granted to the applicant/accused already stands extended for another period of 45 days in terms of above order of Hon'ble High Court of Delhi.

Application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.


(Lal Singh) 09/09/2020
ASL-05(W)/THC/Delhi
09.09.2020